

coal through coastal shipping on a large scale to enable them to switch over from oil to coal as energy source both in industries and agriculture has been received. However in August, 1973 a request from the Government of Gujarat for allotment of collier on account of Gujarat Small Industries Corporation was received and one vessel was accordingly allotted to carry coal. Certain requests have also been received from industries located in Gujarat for movement of coal on their account. D. G. Shipping has been allotting vessels to industries located in Gujarat after meeting the minimum requirements of railways for movement of coal and other priority requirements.

†Irrigation potential in the Country

164. SHRIMATI SITA DEVI:

SHRI HARSH DEO MALA-
VIYA:

SHRI ROSHAN LAL:

SHRI JANARDHANA REDDY:

SHRI SARDAR AMJAD ALI:

DR. R. K. CHAKRABARTI:

Will the Minister of AGRICULTURE be pleased to state:

(a) whether Government have any plan to resort to command area development authority during the Fifth Five Year Plan period for maximum benefit from irrigation potentials;

(b) if so, the details thereof; and

(c) whether any specific area has been contemplated for inclusion in the first 2 years of the Fifth Five Year Plan?

THE MINISTER OF STATE IN THE MINISTRY OF AGRICULTURE (SHRI B. P. MAURYA): (a) to (c) A statement is attached.

† Transferred from the 25th February, 1974.

Statement

The question of maximum utilisation of the irrigation potential in the country has been under consideration of the Govt. of India for some time past. This question has also been considered by the Irrigation Commission and the National Commission on Agriculture. It is felt that it has not so far been possible for the beneficiaries to derive optimum advantage from such facilities on account of the non-availability of assured and regular supplies in certain irrigation systems to meet the changed requirements of the present day agriculture pointing to the necessity of taking expeditious steps to modernize the same, the non-construction of water courses and field channels, the need for land levelling, land shaping and other on-farm works, the non existence of proper drainage systems leading to the problems of water-logging, salinity and alkalinity, the practice of doing field to field irrigation, the non-adoption of rostering system of irrigation as well as irrigation during the night and the inadequacy of infrastructure and inputs. The combination of some or all of these factors has led to the under-utilization of the irrigation potential in the case of a very large number of projects. An integrated area development approach has, therefore, been accepted for the Command Area Development Programme in the Fifth Five Year Plan. The programme will vary in scope and extent from project to project and State to State depending on the developments that have already taken place and other relevant factors. Detailed surveys and investigations will have to be carried out in the selected commands and comprehensive integrated schemes drawn up. Broadly speaking the programme would cover on-farm development works comprising field channels, field drains, land levelling and land shaping operations, surveys, designs and preparation of plans for these works and supervision of execution thereof; strengthening of existing extension, training and demonstration organisations; provision of adequate main and intermediate drainage; modernization of the existing irrigation

systems, where necessary; strengthening of infrastructure viz., roads, markets and processing industries, etc. An appropriate type of a Project Authority to discharge effectively and speedily the functions listed above has been proposed to be set up in each command area. It is proposed to implement the integrated Command Area Development Programme in 50 selected irrigation commands during the Fifth Plan period. The finalisation of the command areas to be included in the programme is under correspondence with the State Governments.

‡ Milk powder import

258. SHRIMATI KUMUD BEN MANI-SHANKER JOSHI: Will the Minister of AGRICULTURE be pleased to state:

(a) whether the Central Government have permitted some States to import milk powder; if so, the names of the States which have been given such permission;

(b) what is the quantity of milk powder including the foreign exchange involved in it; and

(c) the names of the countries from which the imports have been made?

THE MINISTER OF STATE IN THE MINISTRY OF AGRICULTURE (SHRI B. P. MAURYA): (a) No, Sir.

(b) and (c) Do not arise.

†World Bank assistance for the development of Andhra Pradesh

269. SHRI SANDA NARAYANAPPA: Will the Minister of AGRICULTURE be pleased to state:

(a) whether it is a fact that the World Bank has promised to give financial assistance for the development of various schemes in Anantpur District of Andhra Pradesh;

‡ Transferred from the 26th February, 1974.

(b) if so, what are the details thereof;

(c) what are the various schemes on which the amount is proposed to be spent and the funds earmarked for each of them; and

(d) by when the schemes are likely to be completed?

THE MINISTER OF STATE IN THE MINISTRY OF AGRICULTURE (SHRI B. P. MAURYA): (a) and (b) An Appraisal Mission of World Bank visited India in October-November, 1973 to appraise project reports under Drought Prone Areas Programme formulated for six districts including Anantpur for Bank assistance. It is likely that World Bank assistance will be forthcoming on the basis of the Appraisal Teams report.

(c) and (d) The components of the Anantpur district Project include development of agriculture, medium and minor irrigation works, cattle and dairy developments, sheep husbandry and afforestation. The details of programme elements, outlays etc. are yet to be settled with the World Bank.

PAPERS LAID ON THE TABLE

Sugar export promotion rules, 1973

THE MINISTER OF STATE IN THE MINISTRY OF AGRICULTURE (SHRI B. P. MAURYA): Sir, I beg to lay on the Table a copy (in English and Hindi) of the Ministry of Agriculture (Department of Food) Notification G.S.R. No. 174(E) dated the 21st March, 1973, publishing the Sugar Export Promotion Rules, 1973, under sub-section (4) of section 13 of the Sugar Export Promotion Act, 1958, together with a statement giving reasons for the delay in laying the notification. [Placed in Library. See No. LT-6299/74.]

Sugar (Packing and Marking) Amendment Order, 1973

SHRI B. P. MAURYA: Sir, I also beg to lay on this Table a copy (in English